GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF LAND RESOURCES

LOK SABHA

UNSTARRED QUESTION NO. 1759 TO BE ANSWERED ON 20.12.2018

Land Acquisition

1759. SHRI RAM TAHAL CHOUDHARY: SHRI VIJAY KUMAR HANSDAK:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether provisions of Land Acquisition Act are being tuned in favour of capitalists by implementing provision to return the acquired land to the Ryots lying unutilised for five years, ban on acquisition of multi-crop agricultural land and to relax the provisions to prosecute Government officials/head of the departments for violating the provision of the said Act and by diluting the provisions meant to protect the interest of farmers;

(b) if so, the details thereof and the reaction of the Government thereto;

(c) the details of the reformative steps taken by the Government so that farmers and tribals do not become landless; and

(d) the details of outcome thereof?

ANSWER

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV)

(a) to (d): Land acquisition falls in the concurrent list.

Land acquisition is undertaken by the Central and State Governments under various Central and State Acts, including the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013.

Section 10 of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 provides for "Special provision to safeguard food security". Section 41 & 42 of the Act provide special provisions for the Scheduled Castes and Scheduled Tribes project affected families. Section 87 and 101 of the said Act have provisions regarding "Offences by Government departments" and "Return of unutilised land" respectively.

State-specific amendments are available in the public domain.
